Proforma for claiming drawback on re-export of duty paid goods under Section 74 of Customs Act, 1962

[Rule 5 of Re-export of Imported Goods (Drawback of Customs Duties) Rules, 1995]

1. Shipping Bill No. & Date:
2. Quantity exported:
3. Description of Goods re-exported:
4. Date on which goods are entered for export
   [Refer section 74(4) of the Customs Act, 1962]:
5. Date of examination of export cargo:
6. (i) FOB value of goods:
   (ii) Market value of goods:
7. Whether used, and if so, for what period:
8. Bill of Entry No. & Date or particulars of other prescribed documents against which goods were cleared on importation:
9. Port of Import:
10. Item Imported:
11. Total Assesable value of the imported goods:
12. Quantity imported:
13. Duty paid on imported goods vide Cash No. & Date:
14. No. of documents enclosed*:
15. Amount of Drawback claimed (enclose calculation sheet):
16. Reasons for re-export:
17. Name and address of Custom House Agent:

Name ______________________
Address ______________________
Signatures ______________________
Seal of the Exporter claimant.